

Item No.27
M.A. No.1632/2004 IN
O.A. No.603/2003
12.08.2004

Present : Shri Sant Lal, learned counsel of the applicant
Shri Rajeev Bansal, learned counsel of the respondents

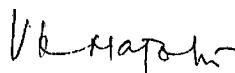
MA 1632/2004

CP No.148/2004 was converted into MA No.1632/2004 in OA No.603/2003. Respondents have filed their reply vide Diary No.6552 dated 11.8.2004. Registry to place the same in record. However, we have perused the compliance reply of the respondents. Learned counsel of the respondents pointed out that applicant has been paid a sum of Rs.63,609/- on account of interest on DCRG and leave encashment. Learned counsel of applicant has taken exception to this and stated that respondents have made this payment after obtaining the undertaking from the applicant that the excess, if any, shall be recovered from the applicant.

2. In the light of directions of this Court and also that respondents have not supplied any detail ^{ed} calculation to the applicant regarding the related interest, the undertaking obtained from the applicant referred to above be treated as cancelled. In the interest of justice, respondents are also directed to supply details of the calculation of the sum of Rs.63,609/- to the applicant within a period of two weeks. With these directions, MA 1632/2004 is disposed of.


(Shanker Raju)
Member (J)

/ravi/


(V.K. Majotra)
Vice Chairman (A)